

11

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Manoharlal Santram Hiring Pvt. Ltd.
V/s.
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	SHASHWATA SHUKLA	ADVOCATE	PETITIONER	
2.				

ORDER

Learned Advocate Mr. Shashwat Shukla present for Operational Creditor/Petitioner.
None present for Respondent.

Letter of authority filed by petitioner.

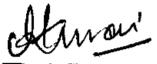
Petitioner filed bank statements of the operational creditor and copy of invoices raised by the operational creditor on the corporate debtor.

Proof of track report filed which disclose that notice has not been delivered.

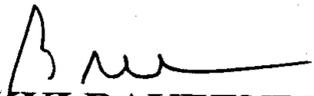
Petitioner is directed to serve all the documents filed today to the Respondent and shall file proof of service.

Registry is directed to issue fresh notice along with copy of this order.

List the matter on 05.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 30th day of November, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**